

COMMITTEE
ON
GOVERNMENT ASSURANCES
(1977-78)

(SIXTH LOK SABHA)

FIRST REPORT

(Presented on the 22 DEC 1977



LOK SABHA SECRETARIAT
NEW DELHI

November, 1977/Kartika, 1899 (Saka)

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LOK SABHA

CORRIGENDA

to

The First Report of the Committee on Government Assurances

(Sixth Lok Sabha)

Page No.	Correction
2	(i) Line 11, <u>for</u> 'called' <u>read</u> 'culled'
	(ii) Line 23, <u>for</u> 'assurance' <u>read</u> 'assurances'
4	(i) line 20, <u>for</u> 'equested' <u>read</u> 'requested'
	(ii) line 21, <u>for</u> 'or' <u>read</u> 'for'
5	Line 4, <u>for</u> 'aspossible' <u>read</u> 'as possible'
11	Line 4 from bottom, <u>for</u> 'Lak' <u>read</u> 'Lok'
16	Line 8, <u>for</u> 'te' <u>read</u> 'the'
18	Line 2, <u>for</u> 'decided' <u>read</u> 'desired'

NEW DELHI ;

December 12, 1977

Agrahayana 21, 1899 (Saka)

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PERSONNEL OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (1977-78)

CHAIRMAN

Shri Yagya Datt Sharma

MEMBERS

2. Shri Ram Kanwar Berwa
3. Shri Ram Prasad Deshmukh
4. Shri S. Nanjeshu Gowda
5. Shri N. P. Kesharwani
6. Shri Kunwar Mahmud Ali Khan
7. Shri Chaudhary Motibhai
8. Shri M. V. Chandrashekara Murthy
9. Shri K. A. Rajan
10. Dr. R. Rothuama
11. Shri Saugata Roy
12. Shri P. M. Sayeed
- *13. Shri Sher Singh
14. Shri R. V. Swaminathan
15. Shri Mritunjay Prasad Varma

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*

Shri D. N. Gadhok—*Senior Examiner of Questions.*

*Ceased to be the member of the Committee w.e.f. 14-8-1977 on his appointment as Minister of State for Defence.

REPORT

I. INTRODUCTION

1. The Chairman of the Committee on Government Assurances, having been authorized by the Committee to present the Report on their behalf, present this First Report of the Committee.

2. The Committee was constituted on the 1st July, 1977.

II. SITTINGS OF THE COMMITTEE

3. The Committee held five sittings on the 8th July, 22nd and 23rd August, 7th and 8th November, 1977. At the sittings held on the 22nd and 23rd August, 1977, the Committee considered the following items:

- (i) Review of assurances of Fourth and Fifth Lok Sabha pending on the dissolution of Fifth Lok Sabha; and
- (ii) Requests from the Government for dropping of three assurances

4. At the sittings held on the 7th November, 1977, the Committee heard the representatives of the Ministries of Chemicals and Fertilizers and Agriculture in connection with the delay in implementation of the following three assurances:—

- (i) Assurance given in reply to Unstarred Question No. 1046 on the 21st November, 1972 regarding complaints against the Director-in-Charge of Marketing, Fertilizer Corporation of India;
- (ii) Assurance given to supplementaries on Starred Question No. 307 on the 13th March, 1973 regarding charges of corruption against the Managing Director and Director of Production, Fertilizer Corporation of India; and
- (iii) Assurance given in reply to Unstarred Question No. 1463 on the 29th March, 1976 regarding auction of damaged seeds by National Seeds Corporation.

(S. Nos. 7, 8 and 26 of the Annexure to Minutes of Second Sitting held on 22nd August, 1977.)

The Committee will give their observations/recommendations on these issues in their next Report.

5. At their sitting held on the 8th November, 1977, the Committee considered their draft First Report and adopted the same.

6. The Minutes of the aforesaid sittings of the Committee which contain the conclusions arrived at by the Committee on the above matters are appended to and form part of this Report.

Cases where the Committee found it necessary to make observations or recommendations are dealt with as under:—

III. REVIEW OF ASSURANCES OF FOURTH AND FIFTH LOK SABHA PENDING ON THE DISSOLUTION OF FIFTH LOK SABHA

7. During the Fifth Lok Sabha, 7939 assurances were called out from Part I and II Lok Sabha Debates to be implemented by the Government. Out of these, 7893 assurances have since been implemented, leaving a balance of 46 assurances still to be implemented. These figures take into account the latest statements of implemented assurances, laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs on the 4th August, 1977. Out of a total of 573 pending assurances pertaining to Fourth Lok Sabha selected by the First Committee (1971-72) of Fifth Lok Sabha for being pursued further, 571 assurances have since been implemented leaving a balance of 2 assurances yet to be implemented.

8. According to the well established parliamentary practice, the assurance given by the Ministers on the floor of the House which remain pending implementation by Government do not lapse on the dissolution of the House.

9. Due to the dissolution of Fifth Lok Sabha on the 18th January, 1977, the Committee on Government Assurances (1976-77) ceased to function from that date and, therefore, could not review the pending assurances of Fourth and Fifth Lok Sabha. These assurances have now been reviewed by the present Committee.

10. At their sittings held on the 22nd and 23rd August, 1977, the Committee reviewed 46 pending assurances pertaining to Fourth and Fifth Lok Sabha (details given in Annexure to Minutes of the sitting held on the 22nd August, 1977).

11. The observations or recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the Sittings held on the 22nd and 23rd August, 1977. Considering the reasons advanced by the Government the Committee agree to grant extension of time in certain cases upto the period mentioned under the relevant item in those Minutes. The Committee trust that the Ministries/Departments concerned will ensure implementation of these assurances by the extended dates approved by the Committee.

12. The Committee in particular desire that the two pending assurances of Fourth Lok Sabha relating to a proposal for extending voting right to elementary school teachers in election to Legislative Councils and proposal for legislation regarding public trusts respectively pending since 1969 should be implemented by the 31st December, 1977 as decided by the Committee.

13. Subsequent to the review of the pending assurances of Fourth and Fifth Lok Sabha (details given in Annexure to Minutes of the sitting held on the 22nd August, 1977) by the Committee at their sittings held on the 22nd and 23rd August, 1977, requests seeking further extension of time for the implementation of certain assurances at Serial Nos. 16, 21, 22, 27, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 43, 45, and 46 of the said Annexure have been received (details given in Appendix-I). In the case of assurances at Serial Nos. 21, 22, 27, 28, 30, 31, 32, 33, 38 and 39, the period of extension sought for has already expired.

14. The Committee trust that the assurances, period of extension of which sought for has already expired, would be implemented by the Government expeditiously without seeking further extension of time. In the case of assurances at Serial Nos. 16, 28, 34, 35, 36, 37, 38, 43, 45 and 46, the Committee desire that these assurances should be implemented by the promised dates as shown in Appendix I.

15. While reviewing the pending assurances of Fifth Lok Sabha, the Committee have come across many cases (Sl. Nos. 14, 19, 20, 26, 30, 31, 33, 38, 39, 41 and 42) where no extension of time for implementation of the assurance had been sought from the Committee despite the fact that the prescribed period for implementation had already been over. Nor had the Committee been informed about the progress made in the implementation of those assurances. In this connection, the Committee would like to invite the attention of Ministries/Departments to their earlier recommendations contained in para 43 of the 11th Report (5th Lok Sabha) presented to the House on the 22nd April, 1975, para 12 of their 15th Report (5th Lok Sabha) presented to the House on the 4th February, 1976, and para 15 of their 16th Report (5th Lok Sabha) presented to the House on the 19th May, 1976.

16. The Committee, therefore, reiterate that—

- (i) Due importance and attention should be given by the Ministries to the timely implementation of assurances given on the floor of the House.

- (ii) The Committee should be kept informed of the progress made in collecting the information in implementing the assurances and the reasons for delay anticipated before the expiry of the prescribed period.
- (iii) Extension of time should be sought from the Committee, where necessary, giving detailed reasons, well before the due date for implementation.

The Committee also desire that the special cells in the Ministries responsible for attending to work of implementation of assurances should keep a careful note of the recommendations/observations made from time to time by the Committee for compliance.

17. At the time of reviewing the pending assurances, the Committee came across a case in which they would like to draw special attention. This case is dealt with in the following paragraphs (paras 18-19).

18. The assurance at Sl. No. 6 (details given in Annexure to Minutes of the sitting held on the 22nd August, 1977) which relates to the introduction of a comprehensive Industrial Relations Bill is pending implementation since August, 1972. The Government have requested for further extension of time upto the 31st December, 1977 for the implementation of this assurance. During the course of review of this assurance at the sitting of the Committee held on the 22nd August, 1977, a Member of the Committee brought to the notice of the Committee that Tripartite meetings were being held for this purpose. This information had not been given to the Committee

19. The Committee would like to stress that all the Ministries/Departments of the Government should keep the Committee informed of the developments, from time to time, in regard to the pending cases of assurances as already recommended by them vide para 15 of their 16th Report, 5th Lok Sabha, presented to the House on the 19th May, 1976.

20. During the course of review of the pending assurances of Fifth Lok Sabha, the Committee noticed that in the case of certain assurances, information from most of the State Governments had been received by the Government in connection with the implementation of these assurances, but this information had not been laid on the Table so far.

21. The Committee reiterate their earlier observations contained in para 30 of their 13th Report (5th Lok Sabha) presented to the House on the 12th January, 1976 that the information readily avail-

able with the Government should be laid on the Table of the House in partial fulfilment of the assurance at the earliest opportunity. The rest of the information as and when available should be laid on the Table of the House thereafter as soon as possible.

22. The Ministries should take careful note of such observations/recommendations repeatedly made by the Committee in their Reports.

IV. REQUESTS FROM THE GOVERNMENT FOR DROPPING OF THREE ASSURANCES

23. The Committee have considered the requests made by the Government for dropping of the following three assurances:--

- (1) Assurance given in reply to Unstarred Question No. 1492 on the 25th August, 1976 regarding States' reaction on participation in All India Health Service;
- (2) Assurance given in reply to Unstarred Question No. 2039 on the 30th August, 1976 regarding First Irrigation Ministers' Conference; and
- (3) Assurance given in reply to Unstarred Question No. 566 on the 15th June, 1977 regarding price of power tiller.

24. The Committee perused the reasons advanced by the Government for dropping of the assurance mentioned at the Serial No. (1) above. The Department of Personnel and Administrative Reforms had represented through the Department of Parliamentary Affairs that a statement was laid on the Table of the Lok Sabha on the 25th August, 1976 which indicated the position at that time about the creation of the Indian Medical and Health Service and the comments thereon of the State Governments. It was stated *inter alia* that Governments of Assam, Punjab, Maharashtra and Tamil Nadu were still reconsidering the matter and reply from the Government of Jammu and Kashmir was awaited. It was also stated that efforts were continuing to persuade the dissenting State Governments to agree to participate in the Service.

25. The Department of Personnel and Administrative Reforms had further represented that the reply given by the Minister of State in the Department of Personnel and Administrative Reforms on the 25th August, 1976 was purely factual in regard to the constitution of the Service and that the Question did not seek any answer or assurance regarding the time to be taken in receipt of the reply from the Government of Jammu and Kashmir.

26. The attention of the Committee was also invited to the reply given to Lok Sabha Unstarred Question No. 4966 on the 27th July, 1977 on the subject wherein it had been stated that the Government had not yet taken a final view in the matter.

27. In view of the reasons advanced by the Government, the Committee agree to drop the assurance.

28. The Committee have considered the reasons advanced by the Government for dropping of the assurance mentioned at Serial No. (2), under para 23, above. The Ministry of Agriculture and Irrigation had represented in a note to the Committee through the Department of Parliamentary Affairs that the collection of information in respect of this assurance was a lengthy process and time consuming. It was likely that States might take considerable time in supplying the information. The Ministry had further represented that Government had stated only the factual position as it obtained then and had no intention to give any assurance.

29. After considering the reasons advanced by the Government, the Committee agree to drop the assurance.

30. The Committee have perused the reasons advanced by the Government for dropping of the assurance mentioned at Serial No. (3), under para 23, above. The Ministry of Industry had stated in a note submitted to the Committee through the Department of Parliamentary Affairs that the answer to part (c) of the question given on the floor of the House was only by way of elucidation to high-light the efforts being made by the Government and it was not the intention of the Government to give an assurance. The Ministry had further represented that Government was constantly reviewing the price structure of different range of power tillers being manufactured in the country. All-out efforts were being made to bring down the prices of power tillers. The Ministry had also stated that recently Government in the Central Budget presented to Parliament had proposed to exempt power tillers from the levy of general excise duty of 1 per cent.

31. Considering the reasons advanced by the Government, the Committee agree to drop the assurance.

V. POSITION OF PENDING ASSURANCES PERTAINING TO
FOURTH, FIFTH AND SIXTH LOK SABHA

32. A statement showing the position of assurances pertaining to Fourth, Fifth and Sixth Lok Sabha pending implementation by the Government as on the 24th August, 1977 is given at Appendix-II. **The Committee would like the Ministries/Departments concerned to make earnest efforts to implement expeditiously all the assurances of Fourth and Fifth Lok Sabha which have been pending for a considerable period of time. The Committee would also like to urge upon the Ministries/Departments concerned to make every endeavour to implement the pending assurances of First and Second Sessions of Sixth Lok Sabha as early as possible.**

NEW DELHI;

YAGYA DATT SHARMA,

November 8, 1977.

Chairman,

Kartika 17, 1899 (Saka).

Committee on Government Assurances.

MINUTES

First Sitting

The Committee sat on Friday, the 8th July, 1977 from 15.00 hours to 16.00 hours.

PRESENT

Shri Yagya Datt Sharma—*Chairman*.

MEMBERS

2. Shri Ram Kanwar Berwa
3. Shri Kunwar Mahmud Ali Khan
4. Shri Chaudhary Motibhai
5. Shri M. V. Chandrashekara Murthy
6. Shri K. A. Rajan
7. Shri Saugata Roy
8. Shri Sher Singh
9. Shri Mritunjay Prasad Varma

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*.

Shri S. N. Khanna—*Senior Examiner of Questions*.

2. At the outset, the Chairman welcomed the Members and gave a brief account of the origin, functions and working of the Committee on Government Assurances (Annexure).

3. The Chairman informed the Committee that the number of pending assurances which remained to be implemented was very small. The Chairman commended the good work done by the previous Committees of Fifth Lok Sabha and their Chairmen.

4. The Committee suggested that the Department of Parliamentary Affairs should be asked to take up with the concerned Ministries/Departments the question of expeditious implementation of all the pending assurances of Fourth and Fifth Lok Sabha.

5. The Chairman suggested that priorities should be given to subjects like agriculture, rural development, incentives to farmers, unemployment, facilities for drinking water, development of cottage

industries, rural health programme, overhauling of educational system, uplift of Harijans etc. at the time of reviewing the pending assurances.

6. The Committee then considered their future programme of work and decided to meet on Monday, the 22nd August, 1977 at 15.00 hours and on Tuesday, the 23rd August, 1977 at 11.00 hours to review the assurances of Fourth and Fifth Lok Sabha pending on the dissolution of Fifth Lok Sabha and other matters.

The Committee then adjourned.

ANNEXURE

(Vide para 2 of Minutes dated the 8th July, 1977)

Inaugural Address by the Chairman (Shri Yagya Datt Sharma),
Committee on Government Assurances, Sixth Lok Sabha (1977-
78) at the First Sitting of the Committee on July 8, 1977.

Friends,

I am very happy to welcome you to this First Sitting of the Committee on Government Assurances.

2. As most of us are new to the Committee, I would like to give at the outset a brief background of the scope and functions of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc. Ministers at times give some assurances or make promises to furnish relevant information to the House later on. In order to watch the implementation of such assurances on behalf of Lok Sabha, the Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953.

4. Prior to the constitution of this Committee, it was left to each individual Member to keep a watch whether assurances or promises given by the Ministers on the floor of the House had been implemented.

5. The appointment of such a Committee has helped to keep a vigil in the matter.

6. The main functions of this Committee, as outline in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha, are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and
- (b) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Committee of the First Lok Sabha laid down in May, 1954 a Standard List of expressions or forms of statements which should be treated as constituting assurances, undertakings etc., given by Ministers on the floor of the House. These are appended to the Brochure entitled "Committee on Government Assurances, Functions and Procedure", a copy of which has already been circulated to all the Members of the Committee. Besides laying down the standard forms, the Committee has also framed detailed Rules of Procedure for their internal working. These internal rules were adopted by the Committee at their sitting held on the 16th March, 1960 and approved by the Speaker. A copy of these rules has also been circulated to Members of the Committee for their guidance.

8. The Committee has laid down the time-limit of three months for the implementation of assurances. If Government foresee any difficulties in implementing any assurance within the stipulated period of three months, they have to approach the Committee for extension of the time-limit.

9. I would now explain in brief the role of Department of Parliamentary Affairs which acts as a coordinating agency between the Ministries/Departments of the Government of India and the Committee to ensure prompt implementation of assurances.

10. The Department of Parliamentary Affairs examines Debates Part I and Part II and culls out assurances given by Ministers in the House. The statements of assurance, culled out are sent to Lok Sabha Secretariat within a week of the dates to which they relate. The Lok Sabha Secretariat also examines Debates in order to mark independently those replies or the statements of Ministers which constitute assurances. The Statements of assurances received from the Department of Parliamentary Affairs are checked with the assurances marked in this Secretariat and those assurances, which are of substantial character but have not been culled out by the Department of Parliamentary Affairs in their statements, are referred to them for being treated as assurances.

11. On behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Each of the assurances as do not appear to have been implemented satisfactorily are placed before the Committee for further directions.

12. During the Fifth Lok Sabha, as a result of review of pending assurances from time to time, the Committee came to the conclusion that it was necessary to take evidence of the representatives of various Ministries/Departments, where necessary, to enable the Committee to go deep into the reasons resulting in delay in implementation of assurances in specific cases. Accordingly, the Committee heard the representatives of several Ministries/Departments from time to time in connection with selected cases of delays in implementation of assurances and thereafter made suitable recommendations/observations with regard to those matters in its Reports which were presented to the House. This procedure of examining witnesses of Ministries etc. had a salutary effect in speeding up implementation of the assurances and thus reducing the number of pending assurances.

13. Here are some figures, which would give an indication of the work to be handled by this Committee.

(i) Out of a total of 573 pending assurances pertaining to the Fourth Lok Sabha which were selected by the First Committee (1971-72) of the Fifth Lok Sabha for being pursued further, 571 assurances have since been implemented as on 23-6-1977 (when the last batch of statements of implemented assurances was laid on the Table), leaving a balance of 2 assurances still to be implemented.

(ii) During the First to Eighteenth Sessions of the Fifth Lok Sabha (March, 1971 to November, 1976), in all 7939 assurances were culled out. Out of these, 7884 assurances have since been implemented as on 23-6-1977, leaving a balance of 55 pending assurances.

14. According to the past practice, all the pending assurances of Fourth and Fifth Lok Sabha will have to be reviewed by the Committee and only those assurances which are of substantial character and of considerable importance will be selected for being pursued further and the rest will be dropped.

15. Before I conclude, I would urge upon you to take an active interest in the working of this Committee. We shall continue to maintain the happy and well established tradition of working in a spirit of mutual cooperation and rising above party affiliations on the Committee with a view to arrive at unanimous decisions, as far as possible, on issues coming up before the Committee.

MINUTES

Second Sitting

The Committee sat on Monday, the 22nd August, 1977 from 15.00 hours to 17.30 hours.

PRESENT

Shri Yagya Datt Sharma—*Chairman*.

MEMBERS

2. Shri Ram Kanwar Berwa
3. Shri Ram Prasad Deshmukh
4. Shri S. Nanjeshu Gowda
5. Shri N. P. Kesharwani
6. Shri Kunwar Mahmud Ali Khan
7. Shri Chaudhary Motibhai
8. Shri M. V. Chandrashekara Murthy
9. Shri K. A. Rajan
10. Dr. R. Rothuama
11. Shri Saugata Roy
12. Shri P. M. Sayeed
13. Shri R. V. Swaminathan
14. Shri Mritunjay Prasad Varma

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*.

Shri S. N. Khanna—*Senior Examiner of Questions*.

2. At the outset, the Chairman informed the Committee that Shri Sher Singh, a member of the Committee has been appointed as Minister of State in the Ministry of Defence in the Central Government. The Committee decided that a communication should be sent to Shri Singh on behalf of the Committee by the Chairman felicitating him on his elevation to the post of a Minister.

3. The Committee then proceeded to take up consideration of Memorandum No. 1.

Review of assurances of Fourth and Fifth Lok Sabha pending on the dissolution of Fifth Lok Sabha.

MEMORANDUM NO. 1

The Committee took up for consideration Memorandum No. 1 (Serial Nos. 1—17) for the purpose of reviewing assurances of Fourth and Fifth Lok Sabha pending on the dissolution of Fifth Lok Sabha (details given in Annexure).

The observations or recommendations made by the Committee *seriatim* on Sl. Nos. 1 to 17 of pending assurances are as under:—

Sl. No. 1.—The Committee were informed that the Ministry of Law, Justice and Company Affairs have sent the following note to the Committee through the Department of Parliamentary Affairs (*vide* their U.O. dated 13-5-77) seeking further extension of time up to the 30th September, 1977 for implementation of the assurance:

“The proposal for extending voting right to elementary school teachers in election to Legislative Council to which the assurance under reference relates is being examined in consultation with the Ministries concerned. Some more time is likely to be required for taking a decision on the proposal.”

The Committee agreed to grant extension up to the 30th September, 1977 as requested and desired that its implementation should be expedited.

Sl. No. 2.—The Committee were apprised that the Ministry of Law, Justice and Company Affairs have forwarded the following note to the Committee through the Department of Parliamentary Affairs (*vide* U.O. dated 29-11-76) seeking further extension of time up to the 31st December, 1977 for implementation of the assurance:—

“The proposal for legislation regarding public trusts, to which the assurance under reference is linked has been referred to the Law Commission. The Law Commission has not presented report on the subject. It is understood that the Commission is busy with consideration of more urgent items. After presentation of report by the Commission, the Government is likely to take some time to examine the report of the Commission and implement the recommendations to the extent they may be found acceptable. Therefore, it may be impossible to implement the assurance under reference in the near future.”

The Committee agreed to grant extension up to the 31st December, 1977 as requested and desired that the assurance be implemented by the extended date.

Sl. No. 3.—The Committee were informed that the Ministry of Law, Justice and Company Affairs have sent the following request to the Committee through the Department of Parliamentary Affairs (*vide* their U.O. dated 30-5-77) for grant of extension of time up to the 31st October, 1977 for implementation of the assurance:—

“The proposal for extending voting right to primary teachers in elections to Legislative Council to which the assurance under reference relates is being examined in consultation with the Ministries concerned.”

The Committee agreed to grant extension up to the 31st October, 1977 and desired that the assurance should be implemented by the extended date.

Sl. No. 4.—The Committee were apprised that the Ministry of Law, Justice and Company Affairs have forwarded the following note to the Committee through the Department of Parliamentary Affairs (*vide* their U.O. dated 7-2-77) seeking further extension of time up to the 31st December, 1977 for implementation of the assurance:—

“The question of reducing the voting age raises many practical problems due to the enormous increase of the electorate which would result from such a measure. The State Governments who have been consulted in the matter are sharply divided in their opinion. There are many aspects of the matter which required careful study. In view of the dissolution of the Lok Sabha, this can be taken up only after the general elections are over.”

The Committee agreed to grant extension up to the 31st December, 1977 and desired that the assurance be implemented by that date.

Sl. No. 5.—The Committee were apprised that the Ministry of Labour have sent the following request to the Committee through the Department of Parliamentary Affairs (*vide* their U.O. dated 24-5-77) seeking further extension of time up to the 30th November, 1977 for implementation of the assurance:—

“The proposed amendments to the Employees Provident Funds and Misc. Provisions Act, 1952 relating to the assurance in question are still under consideration. It will take some more time to finalise the issue.”

The Committee observed that the implementation of the assurance had already been delayed considerably. The Committee agreed to grant extension up to the 30th November, 1977 and desired that the assurance be implemented by that date.

Sl. No. 6.—The Committee were informed that the Ministry of Labour have sent the following note to the Committee through the Department of Parliamentary Affairs (*vide* their U.O. dated 4-5-77) seeking further extension of time up to the 31st December, 1977 for implementation of the assurance:—

“Till now this Ministry has not been able to finalise the Comprehensive Industrial Relations Law because of the divergent views of the different Ministries. Government considered the proposals of this Ministry including the draft Comprehensive Industrial Relations Bill but deferred further consideration of the proposals. It is on account of these reasons that the assurance has remained unfulfilled and continues to be so.

The whole question of having a comprehensive law on industrial relations or making essential amendments in the existing industrial relations law is under review. The Labour Minister has held a Conference of all the State Labour Ministers on the 20th April, 1977. This Ministry is also considering the question of holding the Indian Labour Conference early next month. After these deliberations, the future course of action on this subject would be finalised.”

A Member mentioned to the Committee that Tripartite meetings were being held for this purpose. The Committee desired that all the Ministries/Departments of Government should in all pending cases of assurances keep the Committee informed of the developments from time to time as already recommended by the Committee *vide* para 15 of their Sixteenth Report, Fifth Lok Sabha presented to the House on the 19th May, 1976.

The Committee agreed to grant extension up to the 31st December, 1977 and desired that the assurance should be implemented by the extended date.

Sl. Nos. 7 and 8.—The Committee were apprised that the Ministry of Chemicals and Fertilizers have requested through the Department of Parliamentary Affairs (*vide* two U.Os. dated 4-5-1977 and 24-5-77) for grant of further extension of time up to the 30th September, 1977 for implementation of these assurances. The Committee were

further informed that in the case of assurance at Sl. No. 7, Report of C.B.I. investigation into certain marketing transactions was under consideration (DPA U.O. dated 21-2-1975).

As regards assurance at Sl. No. 8, the Committee were informed that the CBI, who had taken up the investigations in the matter had submitted an interim report. The investigation had since been completed by the CBI and a brief report of their findings had also been submitted to the Government, which was under consideration (DPA) U.O. dated 18-7-1974). The Committee were further informed that this assurance had been partly implemented *vide* statement laid on the Table of the House on the 9th January, 1976.

The Committee agreed to grant extension up to the 30th September, 1977 in both the cases. The Committee, however, observed that these assurances had been pending for a very long time and such delays adversely affect not only the staff and officers involved but others also pending finalisation of the cases. In such cases, the investigations should be completed as quickly as possible and the results communicated to the House at the earliest opportunity.

Sl. Nos. 9, 10 and 11.—The Committee were informed that the Ministry of Home Affairs have requested through the Department of Parliamentary Affairs (*vide* three U.Os. dated 14-7-77, 11-7-77 and 14-7-77 respectively) for grant of further extension of time up to the 30th September, 1977 for implementation of these assurances. The Committee agreed to grant extension as requested in all the three cases and desired that the implementation of these assurances should be ensured by that date.

Sl. No. 12.—The Committee decided to pursue this assurance and desired that information relating to some of the then Ministers which was pending should be collected and laid on the Table of the House expeditiously.

Sl. No. 13.—The Committee were informed that the Ministry of Agriculture and Irrigation have requested through the Department of Parliamentary Affairs (*vide* U.O. dated 1-6-77) for grant of further extension of time up to the 31st October, 1977 for implementation of the assurance. The Committee agreed to grant extension and desired that the assurance be implemented by the extended date.

Sl. No. 14.—The Committee were informed that the last request seeking further extension of time up to the 31st December, 1976 for implementation of the assurance had been received from the Ministry of Commerce through the Department of Parliamentary Affairs (*vide* U.O. dated 10-11-76). The Committee observed that the period of

extension had already been over long ago and no further extension had been asked for by the Ministry. The Committee decided to know the reasons why no further extension had been asked for when the Ministry had not been able to implement by the promised date the assurance pending for a long time. This should have been done before the expiry of that date. The Committee desired that the information promised should be furnished to the House without further delay.

Sl. Nos. 15 and 17.—The Committee decided to keep these assurances in abeyance till the report of the Commission of Inquiry appointed to go into the affairs of Maruti concerns was available.

Sl. No. 16.—The Committee were apprised that the Ministry of Education and Social Welfare have sent the following note to the Committee through the Department of Parliamentary Affairs (*vide* U.O. dated 26-2-1977) seeking further extension of time up to the 31st August, 1977 for implementation of the assurance:—

“Laying the Report on the Table of the House will arise after the Report has been considered and decisions on its recommendations taken. Report involves extensive consultation between the Ministries of the Government of India as well as with State Governments, which will take time.”

The Committee agreed to grant extension up to the 31st August, 1977 and desired that the matter should be expedited and the assurance implemented without further delay.

4. The Committee then adjourned to sit again at 11.00 hours on Tuesday, the 23rd August, 1977.

ANNEXURE

(Vide para 3 of Minutes dated the 22nd August, 1977)

Pending Assurances of Fourth & Fifth Lok Sabha

Sl. No.	Date and Reference	Text of the Question/Debate	Assurance given	Remarks
1	2	3	4	5

FOURTH LOK SABHA

SEVENTH SESSION

(Ministry of Law, Justice and Company Affairs)

- 11 USQ. No. 8529 dated 6-5-1969 by Shri Shri Chand Goyal (Pl. see S. No. 3).
- (a) whether the teachers of the Primary Schools have represented to Government that the law must be suitably amended so as to enable them to participate in the elections of the Legislative Councils from the Teachers' Constituencies; and
- (b) if so, the reaction of Government to their demand.
- (a) Yes, Sir.
- (b) The matter is under consideration.

EIGHTH SESSION

- 22 SQ. No. 602 dated 20-8-1969 by Dr. Sushila Nayar.
- (a) whether Government have since implemented the recommendations made in the report, submitted by the Commission appointed under the Chairmanship of Shri C. P. Ramaswami Iyer, relating to the Hindu Religious Endowments; and
- (b) if not, the reasons therefor.
- (a) No, Sir.
- (b) It was *inter alia* stated that the Bill is likely to be finalised shortly after receipt of comments from all the State Governments.

FIFTH LOK SABHA

SECOND SESSION

(Ministry of Law, Justice & Company Affairs)

- 3 USQ. No. 986 dated 1-6-1971 by Shri S. Radhakrishnan. (a) whether any request or proposal was received from the Government of Tamil Nadu to give the right of electing representatives to the Legislative Council to the primary school teachers; and (a) Yes, Sir-
- (b) whether it was rejected by the Central Government, and if so, the reason therefor. (b) The matter is being examined.
- 4 USQ. No. 7494 dated 10-8-1971 by Shri Phool Chand Verma. (a) whether Government have received any resolution passed by any State Legislature urging Government to reduce the voting age; and (a) The following resolution passed by the Kerala Legislative Assembly on the 26th March, 1971, was received :
- (b) if so, the reaction of Government thereto. "This House requests the Central Government to make necessary amendments to the Constitution of India so as to confer franchise upon all Indian citizens who have completed 18 years of age".
- (b) The matter is being examined.

THIRD SESSION

(Ministry of Labour)

5. USQ. No. 2537 dated 2-12-1971 by Shri Jagdish Chandra Dixit. (a) whether Government propose to amend further the Employees' Provident Fund and Family Pension Act, 1952 with a view to raising the rate of contributions from 8 per cent to 10 per cent in a selected few industries and establishments to start with; and (a) & (b) The National Commission on Labour has recommended that the rate of provident fund contribution may be increased to 8% where it is 6½% and to 10% where it is 8%. The recommendation is under consideration.

Travancore and his scheme of independent Travancore; and

- (b) if not, the reasons for the delay and when the final decision is expected to be taken.

TENTH SESSION

(Ministry of Agriculture & Irrigation)

12. USQ. No. 2539 dated 11-3-74 by Shri Atal Bihari Vajpayee. (a) the names of the Central Ministers possessing fallow and cultivable land; and (a) and (b). It was *inter alia* stated that the relevant details of some Ministers not covered in the statement will be laid on the Table of the Sabha, when collected.
- (b) the area and location of various types of land occupied by each of them together with the break-up of annual produce thereof for the last three years?
13. USQ. No. 8611 dated 29-4-74 by Shri Birender Singh Rao. (a) whether the Cow Protection Committee has since submitted its report to the Government; (a) A copy of the report, after it is submitted to Government will be laid on the Table of the Lok Sabha.
- (b) if so, the recommendations made by the Committee in their report; and
- (c) whether a copy of the said report will be laid on the Table of the House and if not, the reasons thereof?

(Ministry of Commerce & Civil Supplies & Cooperation)

14. USQ. No. 8397 dated 26-4-74 by Shri Jagannath Joshi and A. B. Vajpayee. The names of the Directors, top most officers and the Shareholders having Rs. 1000/- or more as share money in Maruti Limited. Information regarding the names of Directors and Shareholders having Rs. 1000/- or more as share money in M/s. Maruti Ltd., is being collected and will be laid on the Table of the House.

(Ministry of Finance & Revenue & Banking)

15. USQ. No. 4269 dated 22-3-74 by Shri Jyotirmoy Bose. (a) whether a number of companies under the control of certain directors of Maruti Ltd., Haryana, were charged with evasion (a), (b) & (c). Information is being collected and will be laid on the Table of the House.

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of Income-tax, Corporation tax, Wealth Tax and central excise duties;

- (b) if so, the specific charges against each of those companies; and
- (c) what action, if any has been taken against the companies concerned.

TWELFTH SESSION

(Ministry of Education, Social Welfare and Culture)

16. SQ. No. 85 dated 18-11-74 by Shri S. N. Mishra Supplementaries by S/Shri N.K.P. Salve and S. A. Shamim. *Committee on Development of Urdu*
- In reply to supplementaries raised by Shri N.K.P. Salve and Shri S. A. Shamim, the Minister stated, "when the committee submits its report and after it has been considered by the Government, the report will be placed on the Table of the House in accordance with the normal procedure."

(Ministry of Finance and Revenue and Banking)

17. USQ. No. 4355 dated 13-12-74 by Shri R. R. Sharma.
- (a) the amount of arrears of various taxes outstanding against each of the shareholders who hold shares of Rupees one thousand and above in the Maruti Limited or in Maruti Consultancy and the names of those who have import or export or any other types of licences indicating the nature of licences held by each of them;
- (a), (b), (c) and (d). It was *inter alia* stated "Information is being collected in respect of the 180 or so shareholders each holding shares of the value of Rs. 20,000/- or above, and it will be laid on the Table of the House."
- (b) whether any of them has been arrested on smuggling charges or any sort of raids have been conducted on their premises;
- (c) if so, the names of such persons; and
- (d) the names of articles recovered from them in the raids indicating the

present location and position of the articles so recovered.

(Ministry of Information and Broadcasting)

18. S.Q.No. 229 dated 27-11-74 *Smuggling of Indian Films to Foreign Countries.* Supplementaries by Sarvashri R.S. Pandey, Bhogendra Jha, N.K.P. Salve. In replying to Supplementaries raised by Shri R. S. Pandey, Shri Bhogendra Jha and Shri N.K.P. Salve about the functioning of IMPEC, the Minister stated that "some complaints about the functioning of IMPEC were made and as I said just now, a preliminary inquiry has been held. The inquiry report is being examined and whatever follows from our study, I will decide later."

THIRTEENTH SESSION

(Ministry of Petroleum & Chemicals and Fertilizers)

19. USQ.No. 6171 dated 15-4-75 by Shri S.D. Somasundaram. (a) the names of the firms which manufacture surgical and allied instruments in India, including the ones owned by the State and Central Government; (a) & (b). It was *inter alia* stated that details of foreign collaborations are being collected and will be laid on the Table of the House. (b) the names of the firms having foreign collaboration and the details of agreement in each case; and (c) the loss and profits in each of firm. (c) Information regarding profit or loss by each of the firm is being collected and will be laid on the Table of the House.

FIFTEENTH SESSION

(Ministry of Education, Social Welfare & Culture)

20. USQ. No. 799 dated 19-1-76 by Shri Jitendra Prasad. (a) how many educational Institutions are being run by the Kakori Shaheed (a) to (d). —Information is being collected and will be

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Swaran Singh Sokhi	States in the country during 1975; and	(b) whether Government propose any further steps to streamline effective implementation of the law in all the States in the country.	collected from the State Government/ Union Territory administrations and will be laid on the Table of the House.	

SIXTEENTH SESSION

(Ministry of Agriculture and Irrigation)

- 24 USQ. No. 579 dated 15-3-76 by Shri Samar Guha. (a) latest figures of total acreage of benami land recovered in each State and Union-territories after declaration of emergency. (a) to (c):—The necessary information is being collected and will be placed on the Table of the Sabha when received, (b) State-wise break-up of the cases instituted against the holders of benami lands; and (c) whether benami lands have been found in the possession of the members of political parties and if so, identities of such political parties.
- 25 USQ. No. 626 dated 15-3-76 by Shri Shashi Bhushan. (a) whether Government have information about any involvement of Government officials with the projects launched by Association of Voluntary Agencies for Rural Development and the amount of grants given to this organisation and other organisations affiliated to it; and (a) & (b):—The information is being collected and will be laid on the Table of the House. (b) whether such involvement has been got looked into through CBI and if so, the outcome thereof.
- 26 USQ. No. 1463 dated 29-3-76 by Kumari Maniben Vallabhbai Patel. (a) quality, quantity and value of the damaged seeds auctioned by the National Seeds Corporation during the last three years, year-wise, and loss suffered by it each year as a result thereof; (a) to (c). It was inter-alia stated that the information regarding the quantities and values of seeds auctioned and the consequent losses suffered by the sub-units, farms

tral Ministries and State Governments for furnishing comments on the portions with which they were concerned. All efforts are being made to get the required information expedited from them. However, a Memorandum of Action taken on the report is being prepared for laying on the Table of the House at an early date on the basis of available material.

(Ministry of Education, Social Welfare and Culture)

- 30 USQ. No. 3199 dt. 3-5-76 by Shri S. M. Banerjee. how many schools are there in the country where Urdu is taught as one of the languages. The information is being collected and will be laid on the Table of the Lok Sabha as soon as it is received.

(Ministry of Home Affairs)

- 31 SQ. No. 41, dated 10-3-76—supplementary Question by Shri Bhogendra Jha. funds received by a charitable society from abroad. On being asked by Shri Bhogendra Jha whether the recipients of this money upto the lowest level, have been caught hold of by the Ministry of Home Affairs and what steps that Ministry is going to take, the Minister inter-alia said; "So far as some friends being in receipt of some monies from these organisations or their branches, is concerned I have, just now no information. I will check it up."
- 32 USQ. No. 2785 dt. 28-4-76 by Sh. Gwinder Goswami. (a) whether the Ministry of Home Affairs asked the States to abolish liquor shops from the tribal areas; (c) & (d). The requisite information is being collected from the State Governments and will be laid on the

- (b) if so, the views expressed and steps taken by the States in this regard; **Table of the Sabha, when received.**
- (c) the revenue earned from the tribal areas of the States yearly from the liquor vendors; and
- (d) total number of liquor shops in tribal areas of Bihar, Madhya Pradesh, Andhra Pradesh and Orissa given licences to open the shop and abolished so far after taking the decision to abolish the liquor vending in the tribal areas at the State Ministers Conference on Backward Classes Welfare.

- 33 USQ. No. 2787 dated 28-4-77 by Shri Giridhar Gomango.
- (a) the State sector outlay spent in the sub-plan areas for Integrated Tribal Development Projects by the States during 1975-76 State-wise;
- (a) & (c). The information is being collected from State Governments and will be laid on the Table of the Sabha when received.
- (b) whether States have been advised to indicate the sectoral allocation earmarked by different developmental departments of the State in the annual budget in the head sub-plan; and
- (c) the per centage of allocation earmarked under this head by the different departments in States to the total outlay, State-wise.

(Ministry of Petroleum, Chemicals and Fertilizers)

- 34 USQ. No. 1080 dated 23-3-76 by Shri Bhaljibhai Ravjibhai Parmar.
- (a) whether the condition of association of Indian Capital which was to be implemented by June, 1975 by Pzifers has been deferred;
- (a) & (d). It was inter-alia stated that the information is being collected from the concerned authorities about the fulfilment of the export obligation or otherwise, the information will be laid on the Table of the House as
- (b) whether the Company has not executed the export bond although it was assured in the House in 1975 that the bond

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would be executed and would be effective retrospectively; soon as the same has been received.

(c) what is the value of exports, year-wise on the basis of conditions imposed on Pfizers, in respect of Tetracycline and what are their actual exports of Oxytetracycline and its formulations since the grant of expansion licence to them; and

(d) whether Government propose to take action against the company for non-fulfilment of the conditions of industrial licence and misuse of industrial licence.

35 SQ. No. 311 dated 30-3-76 Supplementary by Shri K. S. Chavda.

Requirement and Production of Hormones.

The Hon'ble Member stated that "John Wyeth smuggled hormones into our country in 1972-73 to the extent of Rs. 2 crores and when this was brought to the notice of the Minister of Petroleum & Chemicals, the concerned officer was transferred by the firm and enquired whether the Government will black-list this firm and put the concerned officer behind bars under the MISA or under the Foreign Exchange Regulation and Prevention of Smuggling Activities Act;

The Hon'ble Minister said "As the Hon. Member has himself mentioned, this was somewhere in 1973. I will have to look into the whole record."

Kumari Maniben
Vallabhbhai Patel.

on memorials to National Leaders during the last three years;

letted and will be laid on the Table of the House as soon as possible.

(b) the expenditure incurred on the memorials to Pandit Pant, Maulana Azad, Sardar Patel, Dr. Rajendra Prasad and Shri Lal Bahadur Shastri, separately; and

(c) the expenditure incurred on memorials to Pandit Jawaharlal Nehru during the last three years and the amount of expenditure, out of it, incurred on Nehru Sangrahalaya (Museum), Teen Murti Bhawan. §§

39 USQ. No. 662 dated 16-8-76 by Shri K. M. Madhukar, Shri Ram Prakash.

(a) whether the entrance levy to the Taj and other historical monuments in Agra has been raised steeply from 50 paise to Rs.2 ; and

(b) if so, reasons therefor.

(a) & (b). The Archaeological survey of India has not raised the entrance fee for the Taj and other historical monuments in Agra. It is, however, understood that the Uttar Pradesh Government is collecting some other levy, the precise nature of which is being ascertained.

40 USQ. No. 2018 dated 30-8-76 by Shri Narain Chand Parashar.

(a) the names of the Universities in India which have prescribed M. Phil. Degree as an essential requirement for recruitment to the posts of lecturers;

(b) whether all these Universities have also declared M. Phil., to be a necessary qualification for getting registered for the Ph. D. Degree; and

(c) if not, the names of those Universities where the Research Degree of Ph.D. can be obtained without obtaining M. Phil.

(a) to (c). The required information is being collected and will be laid on the Table of the Sabha in due course.

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(Ministry of Finance and Revenue and Banking)

- 41 USQ. No. 1473 dated 13-8-76 by Shri R.N. Barman.
- (a) what has been the rate of remittance to foreign countries by the foreign companies in India during the last two years.
- (a) to (c). The information required will be collected to the extent feasible and laid on the Table of the Lok Sabha.
- (b) the names and the amounts remitted by the first 10 such companies with their capital investment in the country; and
- (c) how much of the profit by such companies are now being ploughed back in India in the same enterprise.

- 42 USQ. No. 1818 dated 27-8-76 by Shri Ranon Sen and Shri Indrajit Gupta.
- (a) whether many multinational Corporations had made investments in India between January, 1975 and August, 1976;
- (a) to (d). Data relating to issue of shares in favour of non-residents and profits remitted by foreign companies for the period as required is being collected and information to the extent, feasible, will be laid on the Table of the House.
- (b) if so, their names and the amount of equity shares in the Indian companies;
- (c) whether many multinational Corporations have remitted abroad profits from India during the period from January, 1975 to August, 1976; and
- (d) if so, the extent thereof.

(Ministry of Home Affairs)

- 43 USQ. No. 1526 dated 25-8-76 by Sh. M. Kathamuthu, Sh. B. S. Bhaura and Sh. H.N. Mukerjee.
- (a) whether Government's attention has been drawn to the alleged killing of two laudless labourers in Satem village of South Gujarat;
- (a) to (d). The information asked for is being collected and the same will be laid on the Table of the House as soon as it is received.
- (b) if so, the action taken against the culprits;
- (c) whether such incidents have been reported from other States also; and

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(d) if so, the member of agricultural workers who have sacrificed their lives so far in their fight for implementation of land reforms and minimum wages.

(Ministry of Industry)

- 44 USQ. No. 257 dated 11-8-76 by Shri R. N. Barman.
- (a) the total number of closed industrial establishments at present; and
- (b) The information is being collected and will be laid on the Table of the House.
- (b) the total industrial production loss being suffered by these units per year and persons unemployed.

(Ministry of Information and Broadcasting)

- 45 USQ. No. 1593 dated 24-8-76 by Shri Somnath Chatterjee.
- (a) when exactly the report of the Bhabatosh Dutta Committee on "newspaper economy" was submitted to the Government;
- (b) the main recommendations of the Committee and which of them have been considered/accepted by the Government;
- (c) which of the accepted recommendations have been implemented so far;
- (d) whether Committee's recommendation regarding "delinking of the press from the business houses" has been accepted by Government; and
- (e) if so, when the said recommendation is expected to be given effect to.
- (b) to (e). The main recommendations are contained in the Report which was laid on the Table of the House on 7th March, 1975. The Report is under active consideration and a statement in this regard will be laid on the Table of the House in due course.

(Ministry of Labour)

- 46 USQ. No. 1675 dated 26-8-76 by Ch. Ram Prakash
- the number of the adivasis, harijans and other down trodden people who have been freed from the clutches of money lenders and their mortgaged property restored to them, State-wise.
- Information is being collected and will be laid on the Table of the House as soon as received.
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MINUTES

Third Sitting

The Committee sat on Tuesday, the 23rd August, 1977 from 11.00 hours to 13.10 hours.

PRESENT

Shri Yagya Datt Sharma—*Chairman*

MEMBERS

2. Shri Ram Kanwar Berwa
3. Shri Ram Prasad Deshmukh
4. Shri S. Nanjeshu Gowda
5. Shri N. P. Kesharwani
6. Shri Kunwar Mahmud Ali Khan
7. Shri Chaudhary Motibhai
8. Shri M. V. Chandrashekara Murthy
9. Shri K. A. Rajan
10. Dr. R. Routhuama.
11. Shri Saugata Roy
12. Shri R. V. Swaminathan
13. Shri Mritunjay Prasad Varma

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions*

Shri S. N. Khanna—*Senior Examiner of Questions*

2. The Committee took up for consideration Memoranda Nos. 1 to 4.
4. Observations or recommendations of the Committee on these Memoranda are as under:—

Review of assurances of Fourth and Fifth Lok Sabha pending on the dissolution of Fifth Lok Sabha

MEMORANDUM NO. 1

3. The Committee resumed further consideration of Memorandum No. 1 (Sl. Nos. 18 to 46) regarding review of assurances of Fourth

and Fifth Lok Sabha pending on the dissolution of Fifth Lok Sabha (Details given in Annexure to Minutes dated the 22nd August, 1977).

The observations or recommendations made by the Committee seriatim on Sl. Nos. 18 to 46 of pending assurances are as under:—

Sl. No. 18—The Committee noted that the assurance was given to the House in November, 1974 and had not been implemented so far. The Committee observed that the matter had been delayed considerably. The Committee desired that the decision in the matter should be expedited and the assurance implemented without any further delay.

Sl. No. 19—The Committee were informed that a request seeking further extension of time upto the 28th February, 1977 had been received from the Ministry of Chemicals and Fertilizers through the Department of Parliamentary Affairs (*vide* their U.O. dated 12.1.1977) for implementation of the assurance. The period of extension had already been over long ago. The Committee desired that the implementation of the assurance should be expedited without any delay.

Sl. No. 20—The Committee were apprised that the assurance was partly implemented *vide* statement laid on the Table of the House on the 12th August, 1976. The Committee were also informed that a request seeking further extension of time upto the 20th June, 1977 for the implementation of the assurance had been received from the Ministry of Education and Social Welfare through the Department of Parliamentary Affairs (*vide* their U.O. dated 26-4-1977). The period of extension had already expired. The Committee, therefore, desired that the remaining information should be furnished to the House expeditiously.

Sl. No. 21—The Committee were informed that part information relating to this assurance had already been furnished to the House twice *vide* statements laid on the Table of the House on the 12th August, 1976 and the 4th August, 1977 respectively. The Committee desired that the remaining information should be furnished to the House without any delay in full implementation of the assurance.

Sl. No. 22.—The Committee were apprised that a request for further extension of time upto the 15th August, 1977 for the implementation of the assurance had been received from the Ministry of Home Affairs through the Department of Parliamentary Affairs (*vide* their U.O. dated 16.5.1977). The period of extension was just over.

The Committee desired that efforts should be made by the Government to furnish the information to the House in implementation of the assurance expeditiously.

Sl. No. 23—The Committee were informed that part information in fulfilment of this assurance had already been furnished to the House *vide* statement laid on the Table of the House on the 6th April, 1977. The Committee were further informed that a request seeking further extension of time upto the 31st December, 1977 had been received from the Ministry of Law, Justice and Company Affairs through the Department of Parliamentary Affairs (*vide* their U.O. dated 19-7-1977) to supply the remaining information. The Committee agreed to grant the extension and desired that the remaining information should be furnished to the House by the extended date.

Sl. No. 24—The Committee were apprised that part information in fulfilment of this assurance had already been furnished to the House *vide* statement laid on the Table of the House on the 6th April, 1977. The Committee desired that the remaining information should be furnished to the House expeditiously.

Sl. No. 25—The Committee were informed that part information in fulfilment of this assurance had already been furnished to the House twice *vide* statements laid on the Table of the House on the 12th August, and 2nd November, 1976 respectively. The Committee desired that the remaining information should be laid on the Table of the House without any delay.

Sl. No. 26—The Committee were informed that a request seeking further extension of time upto the 30th September, 1976 for the implementation of the assurance had been received from the Ministry of Agriculture and Irrigation through the Department of Parliamentary Affairs (*vide* their U.O. dated 23.7.1976). The period of extension was already overlong ago. Yet, neither the assurance had been implemented nor further extension of time requested for by the Government. The Committee were surprised to note that progress made in the matter of collection of the information had also not been communicated to the Committee. The Committee took serious note of this case and the lack of sense of urgency and importance disclosed in the matter of implementation of this assurance. They desired to know the reasons in detail for the delay in the implementation of the assurance, especially when the information sought related to a single central organisation.

Sl. No. 27—The Committee were informed that the Ministry of Agriculture and Irrigation have sent the following note to the Com-

mittee through the Department of Parliamentary Affairs (*vide* their U.O. dated 30.5.1977) seeking further extension of time upto the 31st July, 1977 for implementation of this assurance:—

‘Replies from the two State Governments of Andhra Pradesh and Jammu & Kashmir are still awaited. The State Governments have been reminded again.’

The Committee desired that the information already collected should be laid on the Table of the House in partial fulfilment of the assurance expeditiously and the rest of the information laid as soon as available. This procedure has already been laid down *vide* para 30 of 13th Report of the Committee (5th Lok Sabha, 1975-76).

Sl. No. 28—The Committee were informed that a Calling Attention matter on the subject was discussed in the House on the 8th August, 1977. The Committee were also apprised that a request seeking further extension of time upto the 14th August, 1977 had been received from the Ministry of Commerce through the Department of Parliamentary Affairs (*vide* their U.O. dated 15.6.1977) for implementation of the assurance. The period of extension of time was just over. The Committee desired that the assurance should be implemented expeditiously.

Sl. No. 29—The Committee were apprised that the Ministry of Commerce, Civil Supplies and Cooperation have sent the following note through the Department of Parliamentary Affairs (*vide* their U.O. dated 14.7.1977) seeking further extension of time upto the 10th October, 1977:—

“The information required for the preparation of the Memorandum of Action was to be collected from various Central Ministries|State Governments|Union Territories|Organisations. The complete information from them is still awaited and, therefore, the Ministry of Civil Supplies and Cooperation feel that the assurance is not capable of being fulfilled immediately. The Ministry has already taken up the matter at a high level.”

The Committee agreed to grant the extension and desired that the assurance be implemented by the extended date.

Sl. No. 30—The Committee were informed that part information in fulfilment of this assurance had already been furnished to the House *vide* statement laid on the Table of the House on the 2nd November, 1976. The Committee were informed that a request seeking further extension of time upto the 3rd May, 1977 has been received from the Ministry of Education and Social Welfare through the Department of Parliamentary Affairs (*vide* their U.O. dated

2.3.1977) for implementation of the assurance. The period of extension was already over more than three months ago. The Committee desired that the remaining information should be furnished to the House expeditiously in full implementation of the assurance.

Sl. No. 31—The Committee were informed that a request seeking further extension of time upto the 31st July, 1977 has been received from the Ministry of Home Affairs through the Department of Parliamentary Affairs (*vide* their U.O. dated 28.5.1977) for implementation of the assurance. The period of extension had already been over. The Committee reiterated their earlier recommendations contained in para 43 of their 11th Report of Fifth Lok Sabha presented to the House on the 22nd April, 1975 and para 12 of their 15th Report, Fifth Lok Sabha presented to the House on the 4th November, 1976 that the Committee should be kept informed of the progress of implementation when the prescribed time for implementation was about to be over. The Committee desired that where necessary, extension of time should be sought from the Committee after giving detailed reasons before the due date for implementation.

Sl. No. 32—The Committee were apprised that a request seeking extension of time upto the 15th August, 1977 has been received from the Ministry of Home Affairs through the Department of Parliamentary Affairs (*vide* their U.O. dated 19.5.1977) for implementation of the assurance. The period of extension was just over. The Committee desired that the assurance should be implemented without further delay.

Sl. No. 33—The Committee were informed that a request seeking further extension of time upto the 30th July, 1977 has been received from the Ministry of Home Affairs through the Department of Parliamentary Affairs (*vide* their U.O. dated 16.5.1977) for implementation of the assurance. The period of extension had already been over. The Committee desired that the assurance should be implemented expeditiously.

Sl. Nos. 34, 35 & 36—The Committee were informed that the requests seeking extension of time upto the 30th September, 1977 have been received from the Ministry of Chemicals and Fertilizers through the Department of Parliamentary Affairs (*vide* their U.O. dated 1.8.77, 19.7.77 and 28.6.77 respectively) for implementation of these assurances. The Committee agreed to grant the extension in all the three cases and desired that the assurances should be implemented by the extended dates.

Sl. No. 37—The Committee were informed that the Ministry of Agriculture and Irrigation have sent the following note to the Committee through the Department of Parliamentary Affairs (*vide* their U.O. dated 1.6.1977) seeking further extension of time upto the 28th August, 1977 for the implementation of the assurance:—

“The information called for from the State Governments is still awaited from some of them and they have been reminded to expedite the information. In the absence of the information called for from the State Governments, it is not possible to fulfil the assurance by 30.5.1977”.

The Committee observed that information from most of the States has been received by the Government. The Committee reiterated their earlier recommendation contained in para 30 of their 13th Report, Fifth Lok Sabha presented to the House on the 12th January, 1976 to the effect that whatever information was readily available with the Government should be laid on the Table of the House at the earliest opportunity. The rest of the information as and when it became available should be laid on the Table of the House periodically in piece-meal say quarterly, half-yearly and so on.

Sl. No. 38—The Committee were apprised that the Ministry of Education, Social Welfare and Culture (Department of Culture) have sent the following note through the Department of Parliamentary Affairs (*vide* their U.O. dated 17-3-1977) seeking further extension of time upto the 16th May, 1977 for implementation of the assurance:—

“Information from some of the State and Central Agencies concerned is still awaited. In the circumstances mentioned above, the collection of complete data is likely to take more time. The information already received is being furnished separately in partial fulfilment of the assurance”.

The Committee were informed that no part information as promised by the Government has been furnished to the House as yet. The Committee wanted to know the reasons why the information already available with them has not been furnished to the House. The Committee reiterated their earlier observations mentioned against assurance at Sl. No. 37 and desired that these observations should be carefully noted and given effect to by all the Ministries/Departments.

Sl. No. 39—The Committee were informed that a request seeking further extension of time upto the 30th June, 1977 has been received from the Ministry of Education, Social Welfare and Culture through the Department of Parliamentary Affairs (*vide* their U.O. dated 7.6.1977) for implementation of the assurance. As the period of ex-

tension was already over, the Committee desired that the assurance should be implemented expeditiously.

Sl. No. 40—The Committee were apprised that part of the information in fulfilment of the assurance had already been furnished to the House *vide* statement laid on the Table of the House on the 23rd June, 1977. The Committee desired that the remaining information should also be furnished to the House expeditiously in full implementation of the assurance.

Sl. Nos. 41 & 42—The Committee were informed that requests seeking further extension of time upto the 31st March, 1977 have been received from the Ministry of Finance through the Department of Parliamentary Affairs (*vide* their U.Os. dated 30-3-1977) for implementation of these assurances. The period of extension had already expired long ago. The Committee took a serious view of the matter and wanted to know the reasons as to why no further extension of time had been requested by the Government. The Committee also wanted to know the reasons in detail for delay in collecting the required information and desired that the two assurances should be implemented without any delay.

Sl. No. 43—The Committee were informed that a request seeking further extension of time upto the 24th August, 1977 has been received from the Ministry of Home Affairs through the Department of Parliamentary Affairs (*vide* their U.O. dated 28-5-1977) for implementation of the assurance. The Committee agreed to grant the extension and desired that whatever information was readily available with the Government should be laid on the Table of the House expeditiously.

Sl. No. 44—The Committee were informed that part information in fulfilment of the assurance had already been furnished *vide* statement laid on the Table of the House on 26th April, 1977. The Committee desired that the remaining information should be made available to the House without any further delay in full implementation of the assurance.

Sl. No. 45—The Committee were informed that a request seeking further extension of time upto the 31st August, 1977 has been received from the Ministry of Information and Broadcasting through the Department of Parliamentary Affairs (*vide* their U.O. dated 24-5-1977) for implementation of the assurance. The Committee agreed to grant the extension and desired that the assurance be implemented by that date.

Sl. No. 46—The Committee were apprised that a request seeking further extension of time upto the 27th August, 1977 has been re-

ceived from the Ministry of Labour through the Department of Parliamentary Affairs (*vide* their U.O. dated 20-5-1977) for the implementation of the assurance. The Committee agreed to grant the extension and desired that the promised information should be furnished to the House by the extended date.

Request from the Government for dropping of an assurance given in reply to Unstarred Question No. 1492 on the 25th August, 1976 regarding State's reaction on participation in All India Health Service.

MEMORANDUM NO. 2

4. The Committee took up for consideration Memorandum No. 2

The Department of Personnel and Administrative Reforms had represented through the Department of Parliamentary Affairs that a statement was laid on the Table of the Lok Sabha on the 25th August, 1976 which indicated the position at that time about the creation of the Indian Medical and Health Service and the comments of the State Governments. It was stated *inter alia* that Governments of Assam, Punjab, Maharashtra and Tamil Nadu were still reconsidering the matter and reply from the Government of Jammu and Kashmir was awaited. It was also stated therein that efforts were continuing to persuade the dissenting State Governments to agree to participate in the Service.

The Ministry had further represented that the reply given by the Minister of State in the Department of Personnel and Administrative Reforms on the 25th August, 1976 was purely factual in regard to the constitution of the Service and that the Question did not seek any answer or assurance regarding the time to be taken in receipt of the reply from the Government of Jammu & Kashmir.

The attention of the Committee was also invited to the reply given to Lok Sabha Unstarred Question No. 4966 on the 27th July, 1977 on the subject wherein it has been stated that the Government have not yet taken a final view in the matter.

In view of the reasons advanced by the Government, the Committee agreed to drop the assurance.

Request from the Government for dropping of an assurance given in reply to Unstarred Question No. 2039, on the 30th August, 1976 regarding First Irrigation Ministers' Conference.

MEMORANDUM NO. 3

5. The Committee took up for consideration Memorandum No. 3.

The Ministry of Agriculture and Irrigation had represented through the Department of Parliamentary Affairs that the collection

of information in respect of this assurance was a lengthy process and time consuming job. It was likely that States might take considerable time in supplying the information. The Government had stated only the factual position as it obtained then and had no intention to give any assurance.

After considering the reasons advanced by the Government, the Committee agreed to drop the assurance.

Request from the Government for the deletion of an assurance given in reply to Unstarred Question No. 566 on the 15th June, 1977 regarding price of power tiller.

MEMORANDUM NO. 4

6. The Committee took up for consideration Memorandum No. 4.

The Ministry of Industry had represented through the Department of Parliamentary Affairs that the answer to part (c) of the Question given on the floor of the House was only by way of elucidation to high-light the efforts being made by the Government and it was not the intention of the Government to give an assurance. They had further represented that Government was constantly reviewing the price structure of different range of power tillers being manufactured in the country. All-out efforts were being made to bring down the prices of power tillers. Recently, Government in the Central Budget presented to Parliament had proposed to exempt power tillers from levy of general excise duty of 1 per cent.

In view of the reasons advanced by the Government the Committee decided to drop the assurance.

The Committee then adjourned.

MINUTES

Sixth Sitting

The Committee sat on Tuesday, the 8th November, 1977 from 10.00 hours to 10.40 hours.

PRESENT

Shri Yagya Datt Sharma—*Chairman*

MEMBERS

2. Shri Ram Kanwar Berwa
3. Shri Ram Prasad Deshmukh
4. Shri Kunwar Mahmud Ali Khan
5. Shri Chaudhary Motibhai
6. Dr. R. Rothuama
7. Shri Mritunjay Prasad Varma

SECRETARIAT

Shri K. D. Chatterjee—*Chief Examiner of Questions.*

Shri D. N. Gadhok—*Senior Examiner of Questions.*

2. The Committee considered their draft First Report and adopted the same.

3. The Committee authorized the Chairman, and in his absence, Shri Ram Prasad Deshmukh to present the Report during the ensuing Session of Lok Sabha.

The Committee then adjourned.

APPENDIX I

(Vide para 13 of the Report)

Statement showing the extension of time asked for by the Ministries/Departments for implementation of the assurances (details given in Annexure to Minutes of the sitting of the Committee held on 22nd August, 1977)

Sl. No. of the assurance	Period of extension originally asked for	Period of further extension now asked for	Reasons for seeking further extension
1	2	3	4
16.	31-8-1977	30-11-1977	A few inter-Ministerial consultations about the recommendations contained in the Report of the Committee for Promotion of Urdu have been held during this period but it will take some more time to arrive at agreed conclusions. (DPA. U.O. dated 31-8-77).
21.	31-7-1977	30-9-1977	Requisite information has not yet been received from the Government of Rajasthan. The defaulting State Government is being reminded separately to expedite the information. Partial information has already been laid twice. (DPA. U.O. dt. 31-8-77).
22.	15-8-1977	15-10-1977	The replies from all the State Governments have since been received and are still under examination. (DPA. U.O. dt 30-9-77).
27.	31-7-1977	30-9-1977	Information from the Government of J. & K. and Andhra Pradesh is still awaited. (DPA. U.O. dated 20-8-77).
28.	14-8-1977	12-11-1977	The material collected is being examined for preparing the reply. (DPA. U.O. dt. 17-10-77)
30.	3-5-1977	3-10-1977	Part information was laid on the Table of the House on 2-11-76. The information in respect of J & K has not been received so far though that State Government has been reminded a number of times. (DPA. U.O. dt. 20-8-77)
31	31-7-1977	30-9-1977	The Ministry of Finance have not completed examination of the report of the Income-tax Department and they will require some more time to furnish the requisite information. (DPA. U.O. dt. 17-9-77)
32.	15-8-1977	15-10-1977	The replies from all the State Governments have since been received and are under examination. (DPA U.O. dt. 29-7-77.)
33.	30-7-1977	31-10-1977	The replies from State Governments are not yet complete and the matter is being further pursued with them. (DPA. U.O. dt. 30-9-1977).

1	2	3	4
34	30-9-1977	31-12-1977	The question of Execution of Export Bond by M/s Pfizers Limited is still under consideration in consultation with CCI&E. It is likely to take some time to take final decision. (DPA U.O. dt. 30-9-77).
35	30-9-1977	31-12-1977	The matter is still under consideration/under consultation with the Office of CCI&E/Ministry of Finance. It is likely to take some more time. (DPA U.O. dt. 17-10-77).
36	30-9-1977	31-12-1977	The examination of the recommendations contained in the report of the Pipelines Inquiry Commission is still continuing. It will take some more time in finalising Government's views and placing them before the House. (DPA U.O. dt. 21-9-77).
37	28-8-1977	28-11-1977	The information called for from the State Governments is still awaited from three of them although they are being reminded telegraphically every week to expedite the information. In the absence of the information called for from the State Governments, it is not possible to fulfil the assurance by 28-8-77. (DPA U.O. dt. 15-9-77).
38	16-5-1977	15-12-1977	Information from the Government of Punjab is still awaited inspite of several reminders. The matter is being pursued vigorously with the State Government and it is expected that their information will be available to this Department shortly. (DPA U.O. dt. 17-10-1977).
39	30-6-1977	30-9-1977	The matter is under correspondence with the State Government. (DPA U.O. dt. 8-9-77).
43	24-8-1977	24-11-1977	The State Governments of West Bengal and Uttar Pradesh have not yet furnished the requisite information inspite of repeated reminders. The State Government was last reminded on 17-8-77 by wireless message that the required information should be furnished to this Ministry immediately without any further delay. (DPA U.O. dt. 30-8-1977).
45	31-8-1977	30-11-1977	The report of the Fact Finding Committee on Newspaper Economics contain 73 recommendations and their examination and decision thereon are likely to take some time more, though the recommendations are under active consideration at highest level. (DPA U.O. dt. 17-9-1977).
46	27-8-1977	27-11-1977	The information is still awaited from the State Governments of Gujarat and Bihar. These States have been reminded by telex to furnish the required information immediately for fulfilling the assurance. (DPA U.O. dt. 31-8-77).

APPENDIX II

(Vide para 32 of Report)

Statement showing the position of assurances of Fourth Lok Sabha as on the 24th August, 1977

Session	No. of pending assurances pertaining to *Fourth Lok Sabha selected by the Committee (5th Lok Sabha) for being pursued further as on 5th August, 1977	No. of assurances implemented/dropped upto 24-8-1977	No. of assurances outstanding
Seventh Session, 1969 . . .	1	—	1**
Eighth Session, 1969 . . .	1	—	1**
	2	—	2

* 573 pending assurances were originally selected by the First Committee (1971-1972) of Fifth Lok Sabha for being pursued further.

** Ministry of Law.

(ii) Statement showing the position of assurances of Fifth Lok Sabha as on the 24th August, 1977

Session	No. of assurances called out	No. of assurances implemented/dropped	No. of assurances outstanding	Ministry/Department concerned
First Session, 1971 .	42	42	Nil	
Second Session, 1971 .	1007	1005	2	Ministry of Law, Justice and Company Affairs.
Third Session, 1971 .	347	346	1	Ministry of Labour
Fourth Session, 1972 .	831	831	Nil	
Fifth Session, 1972 .	351	350	1	Ministry of Labour
Sixth Session, 1972 .	398	397	1	Ministry of Petroleum and Chemicals & Fertilizers.
Seventh Session, 1973 .	847	844	3	Ministries of Petroleum and Chemicals & Fertilizers, and Home Affairs.
Eighth Session, 1973 .	426	426	Nil	
Ninth Session, 1973 .	490	489	1	Ministry of Home Affairs.
Tenth Session, 1974 .	865	861	4	Ministry of Agriculture & Irrigation, Commerce & Civil Supplies, and Finance.
Eleventh Session, 1974	362	362	Nil	
Twelfth Session, 1974 .	562	559	3	Ministries of Education, Finance and Information & Broadcasting.
Thirteenth Session, 1975	898	897	1	Ministry of Petroleum and Chemicals & Fertilizers.
Fourteenth Session, 1975	Nil	Nil	Nil	
Fifteenth Session, 1976.	105	101	4	Ministries of Education, Health & Family Welfare, Home Affairs, and Law, Justice & Company Affairs.
Sixteenth Session, 1976	292	279	13	Ministries of Agriculture & Irrigation, Commerce & Civil Supplies, Education, Home Affairs, and Petroleum and Chemicals & Fertilizers.
Seventeenth Session, 1976 . . .	115	105	10	Ministries of Agriculture & Irrigation, Education, Finance, Home Affairs, Industry, Information & Broadcasting and Labour
Eighteenth Session, 1976 . . .	1	1	Nil	
	7939	7895	44	

(iii) Statement showing the position of assurances of Sixth Lok Sabha as on the 24th August, 1977

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding
First Session, 1977	21	7	14
Second Session 1977	495	15	480
TOTAL	516	22	494*

*For Ministry-wise details, please see next page.

(iv) Ministry-wise details of outstanding assurances of Sixth Lok Sabha

Ministry/Department	Session of Sixth Lok Sabha		Total
	First	Second	
Agriculture & Irrigation		27	27
Commerce, Civil Supplies & Coop.		28	28
Communications		17	17
Defence		2	2
Education, S. W. & Culture		11	11
External Affairs		4	4
Finance		55	55
Health & Family Welfare		43	43
Home Affairs	9	68	77
Industry	1	15	16
Information & Broadcasting	4	9	13
Energy		14	14
Labour		29	29
Law, Justice & Co. Affairs		23	23
Petroleum & Chemicals & Ferzs.		25	25
Planning		7	7
Railways		32	32
Shipping & Transport		3	3
Steel & Mines		13	13
Tourism & Civil Aviation		18	18
Works & Housing and Supply & Reh.		36	36
Electronics		1	1
Science & Technology
Personnel & Admn. Reforms
TOTAL	14	480	494